

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 304
IB-824/ND/2020**

**IN THE MATTER OF:
M/s. Enochian Designs**

...PETITIONER

Vs.

M/s. CMS Associates Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 25.11.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Respondent/ Corporate-debtor :Mr. Sanjeev Goyal, Advocate.

ORDER

Neither the petitioner nor his counsel was present at the time of virtual hearing of the matter. Ld. Counsel for the respondent/corporate debtor was present and submitted that they have filed their reply and also served advanced copy. In case the petitioner fails to turn up for virtual hearing on the next date i.e. 18th December, 2020 the petition will be liable for dismissal.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**